

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Insolvency) No. 758 of 2020

IN THE MATTER OF:

Telecom Regulatory Authority of IndiaAppellant

Vs

Aircel Ltd. & Anr.Respondents

Present:

For Appellant: Mr. Abhishek Kumar and Ms. Maneesha Dhir, Advocates.

For Respondents: Mr. Sumesh Dhawan, Mr. Anoop Rawat, Ms. Salonee Kulkarni, Mr. Saurav Panda, Mr. Vaijayant Paliwal, Ms. Charu Bansal, and Ms. Vatsala Kak, Advocates for R-1.

Mr. Dhruv Dewan and Ms. Harshita Choubey, Advocates for R-2.

With

Company Appeal (AT) (Insolvency) No. 1410 of 2019

IN THE MATTER OF:

Vijay Kumar IyerAppellant

Vs

GTL Infrastructure Ltd.Respondent

Present:

For Appellant: Mr. Abhinav Vashisht, Sr. Advocate with Mr. Sumesh Dhawan, Mr. Anoop Rawat, Ms. Salonee Kulkarni, Mr. Saurav Panda, Mr. Vaijayant Paliwal, Ms. Charu Bansal, Ms. Ankita Mandal and Ms. Kriti Kalyani, Advocates.

For Respondent: Mr. Arun Kathpalia, Sr. Advocate with Mr. Shyel Trehan, Mr. Rohan Rajyadkasha, Mr. Prasad Lotlikar and Mr. Raghav Anand, Advocates for R-1.

Mr. Raunak Dhillon, Mr. Madhav Kanoria, Ms. Ananya Dhar and Mr. Shubhankar Jain, Advocates.

With

Company Appeal (AT) (Insolvency) No. 1503 of 2019

IN THE MATTER OF:

Vijay Kumar IyerAppellant

Vs

GTL Infrastructure Ltd.Respondent

Present:

For Appellant: Mr. Abhinav Vashisht, Sr. Advocate with Mr. Sumesh Dhawan, Mr. Anoop Rawat, Ms. Salonee Kulkarni, Mr. Saurav Panda, Mr. Vaijayant Paliwal, Ms. Charu Bansal, Ms. Ankita Mandal and Ms. Kriti Kalyani, Advocates.

For Respondent: Mr. Arun Kathpalia, Sr. Advocate with Mr. Shyel Trehan, Mr. Rohan Rajyadkasha, Mr. Prasad Lotlikar and Mr. Raghav Anand, Advocates for R-1.

Mr. Raunak Dhillon, Mr. Madhav Kanoria, Ms. Ananya Dhar and Mr. Shubhankar Jain, Advocates.

With

Company Appeal (AT) (Insolvency) No. 08 of 2020

IN THE MATTER OF:

GTL Infrastructure Ltd.Appellant

Vs

Vijay Kumar IyerRespondent

Present:

For Appellant: Mr. Arun Kathpalia, Sr. Advocate with Mr. Shyel Trehan, Mr. Rohan Rajyadkasha, Mr. Prasad Lotlikar and Mr. Raghav Anand, Advocates.

For Respondent: Mr. Abhinav Vashisht, Sr. Advocate with Mr. Sumesh Dhawan, Mr. Anoop Rawat, Ms. Salonee Kulkarni, Mr. Saurav Panda, Mr. Vaijayant Paliwal, Ms. Charu Bansal, Ms. Ankita Mandal and Ms. Kriti Kalyani, Advocates.

With

Company Appeal (AT) (Insolvency) No. 26-27 of 2020

IN THE MATTER OF:

State Bank of IndiaAppellant

Vs

GTL Infrastructure Ltd.Respondent

Present:

For Appellant: Mr. Raunak Dhillon, Mr. Madhav Kanoria, Ms. Ananya Dhar and Mr. Shubhankar Jain, Advocates

For Respondent: Mr. Arun Kathpalia, Sr. Advocate with Mr. Shyel Trehan, Mr. Rohan Rajyadkasha, Mr. Prasad Lotlikar and Mr. Raghav Anand, Advocates for R-1.
Mr. Abhinav Vashisht, Sr. Advocate with Mr. Sumesh Dhawan, Mr. Anoop Rawat, Ms. Salonee Kulkarni, Mr. Saurav Panda, Mr. Vaijayant Paliwal, Ms. Charu Bansal, Ms. Ankita Mandal and Ms. Kriti Kalyani, Advocates for R-2.

With

Company Appeal (AT) (Insolvency) No. 685-686 of 2020

IN THE MATTER OF:

Indus Tower Ltd.Appellant

Vs

**Vijaykumar Iyer – Resolution Professional
of Aircel Ltd. and Dishnet Wireless Ltd. & Anr.**Respondents

Present:

For Appellant: Mr. Virender Ganda, Sr. Advocate with Mr. Ashish Joshi, Mr. Divyam Agarwal, Mr. Manish Jha, Mr. Vishal Ganda, Ms. Shelly Khanna and Mr. Ayandeb Mitra, Advocates.

For Respondent: Mr. Abhinav Vashisht, Sr. Advocate with Ms. Misha, Mr. Vaijayant Paliwal, Ms. Charu Bansal, Ms. Ankita Mandal and Ms. Kriti Kalyani, Advocates for R-1.

Mr. Sumesh Dhawan, Mr. Dhruv Dewan, Ms. Harshita Choubey, Ms. Salonee Kulkarni, Ms. Priya Singh, Mr. Ritesh, Advocates for R-2.

With

Company Appeal (AT) (Insolvency) No. 733 of 2020

IN THE MATTER OF:

Union of India **....Appellant**

Vs

Vijaykumar V. Iyer **....Respondent**

Present:

For Appellant: Mr. Amit Mahajan, Mr. Gitesh Chopra and Ms. Kanu Agrawal, Advocates.

For Respondent: Mr. Abhinav Vashisht, Sr. Advocate with Mr. Anoop Rawat, Mr. Vaijayant Paliwal, Mr. Saurav Panda and Ms. Salonee Kulkarni, Advocates for R-1.

Mr. Sumesh Dhawan, Mr. Dhruv Dewan, Ms. Harshita Choubey, Mr. Dhruv Sethi and Mr. Rohan Batra, Advocates for R-2.

With

Company Appeal (AT) (Insolvency) No. 734 of 2020

IN THE MATTER OF:

GTL Infrastructure Ltd. **....Appellant**

Vs

Vijay Kumar Iyer & Anr. **....Respondents**

Present:

For Appellant: Mr. Arun Kathpalia, Sr. Advocate with Mr. Shyel Trehan, Mr. Rohan Rajyadkasha, Mr. Prasad Lotlikar and Mr. Raghav Anand, Advocates.

For Respondents: Mr. Abhinav Vashisht, Sr. Advocate with Mr. Sumesh Dhawan, Mr. Anoop Rawat, Mr. Saurav Panda, Mr. Vaijayant Paliwal and Ms. Geetika Sharma, Advocates for R-1.

Mr. Raunak Dhillon, Mr. Madhav Kanoria, Ms. Ananya Dhar and Mr. Shubhankar Jain, Advocates for R-2.

With

Company Appeal (AT) (Insolvency) No. 762 of 2020

IN THE MATTER OF:

Tatwa Technologies Ltd.Appellant

Vs

Vijay Kumar Iyer & Anr.Respondents

Present:

For Appellant: Ms. Manisha Kanojia, Mr. Manoj Garg, Mr. Ninad Deshpande and Mr. Shivalok Yashovardhan, Advocates.

For Respondents: Mr. Sumesh Dhawan, Mr. Saurav Panda, Mr. Vaijayant Paliwal and Ms. Salonee Kulkarni, Advocates for R-1 & 2.

With

Company Appeal (AT) (Insolvency) No. 822 of 2020

IN THE MATTER OF:

Telecom Regulatory Authority of IndiaAppellant

Vs

Dishnet Wireless Ltd. & Anr.Respondents

Present:

For Appellant: Mr. Abhishek Kumar and Ms. Maneesha Dhir, Advocates.

**For Respondents: Mr. Dhruv Dewan and Ms. Harshita Choubey,
Advocates for R-1.**

**Mr. Sumesh Dhawan, Mr. Anoop Rawat, Ms.
Salonee Kulkarni, Mr. Saurav Panda, Mr. Vaijayant
Paliwal and Ms. Charu Bansal, Advocates for R-2.**

ORDER
(Through Virtual Mode)

15.10.2020: We have already noticed the direction of Hon'ble Apex Court dated 25th September, 2020 in our minutes of proceedings dated 13th October, 2020 in Company Appeal (AT) No. 758 of 2020. In these batch of appeals, learned counsel for the parties may complete their pleadings within two weeks. They may also file their short written submissions, not exceeding four pages in a reasonable font, supported by relevant case law within the same period.

Let these matters come up for hearing for three consecutive working days beginning from 6th November, 2020 i.e. **6th, 9th and 10th November, 2020 at 2:00 PM.**

**[Justice Bansi Lal Bhat]
Acting Chairperson**

**[Dr. Ashok Kumar Mishra]
Member (Technical)**

**[Dr. Alok Srivastava]
Member (Technical)**

am/gc

Company Appeal (AT) (Insolvency) No. 758 of 2020, 1410 of 2019, 1503 of 2019, 08 of 2020, 26-27 of 2020, 685-686 of 2020, 733 of 2020, 734 of 2020, 762 of 2020 & 822 of 2020